

818

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

I.A. 691/2025

IN

ORIGINAL APPLICATION NO. 1271/2024/PB

**IN THE MATTER OF:**

SHRI KHROO L PARIAT.

...APPLICANT

VERSES

STATE OF MEGHALAYA & ORS.

...RESPONDENTS

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Filed on: 02.02.2026  
New Delhi

Filed by



**K. ENATOLI SEMA**  
Advocate for Respondent  
310, lawyer's Chamber  
C.K. Daphtary block  
Supreme Court of India Tilak lane  
New Delhi-110001  
Mob.9818139636  
Enrollment No D-1931-a/2005  
Email-enatoli@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

I.A. 691/2025

IN

ORIGINAL APPLICATION NO. 1271/2024 (PB)

**IN THE MATTER OF:-**

Shri Khroo L. Pariat

...Applicant

Versus

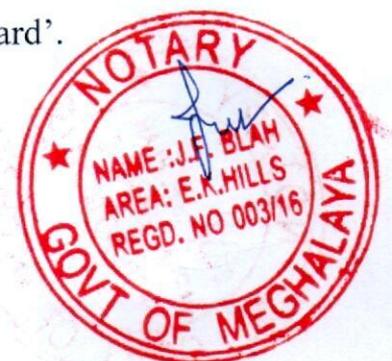
State of Meghalaya & Ors

..Respondents

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 5 –  
MEGHALAYA STATE POLLUTION CONTROL BOARD  
(MSPCB) IN COMPLIANCE OF ORDER DATED 15.12.2025**

I, **Dr. George Hagi Chyrmang**, s/o (L) D. Kyndiah, aged about 45 years, having office at Lumpyngngad, Shillong, Meghalaya, 793014, do hereby solemnly affirm and declare as under :-

1. That I am presently posted as the Member Secretary of the Meghalaya State Pollution Control Board (MSPCB), and as such in my official capacity, I am well conversant with the facts and records of the case and hence competent and duly authorised to swear this affidavit on behalf of MSPCB, hereinafter referred to as the 'Board'.



19  
2/2/26

2. The Board is filing this present Affidavit to place on record further Action Taken Report as directed by this Hon'ble Tribunal vide order dated 15.12.2025.
3. It is submitted that the Board has issued communications to all the concerned Urban Local Bodies in the State, with a reminder to submit the Annual Return in Form III as prescribed under the Construction and Demolition Waste Management Rules, 2016, for the Financial Year 2024-25.

*(A copy of the communication dated 13.11.2025 is marked and annexed as Annexure R/1.)*

4. That thereafter, the Board issued a further reminder to the concerned Urban Local Bodies to submit the Annual Return in Form III under the Construction and Demolition Waste Management Rules, 2016.

*(A copy of the communication/reminder dated 15.1.2026 is marked and annexed as Annexure R/2.)*

5. That as on date, responses from the concerned Urban Local Bodies are awaited. The Board shall continue to pursue the matter and shall take appropriate action in accordance with law in respect of non-submission of the said Annual Returns.



6. I say that the facts stated in the above paras are true and correct to the best of my knowledge and information.

Date: 02.02.2026

Place: Shillong

Identified by:-

*[Handwritten signature]*

(Miss. P. S. Barch)  
(Advocate)

*[Handwritten signature]*

**DEPONENT**  
MEMBER SECRETARY  
Meghalaya State Pollution Control Board  
Shillong



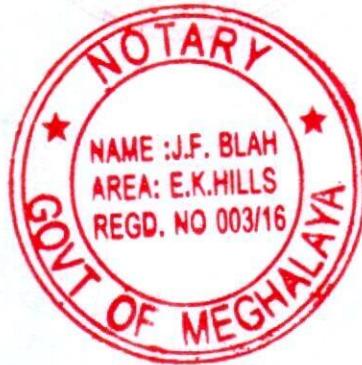
SOLEMNLY AFFIRMED BEFORE ME THIS DAY  
ON 2/2/26 THE DEPONENT IS IDENTIFIED BY P.S. Barch  
I CERTIFY THAT THE CONTENTS OF THE AFFIDAVIT  
ARE READ ORDER AND EXPLAINED TO THE  
DEPONENT WHO VERIFIED THE SAME BEFORE ME  
*[Handwritten signature]*  
J. F. BLAH  
NOTARY  
East Khasi Hills District  
Government of Meghalaya

VERIFICATION

I, **Dr. George Hagi Chyrmang**, aged about 45 years, serving as Member Secretary, Meghalaya State Pollution Control Board (MSPCB), Respondent No. 5, having office at Lumpyngngad, Shillong, Meghalaya, 793014, do hereby state that I have submitted this Affidavit on solemn affirmation and oath. I have verified that the facts are true to the best of my personal knowledge and belief. I have not suppressed any material fact known to me and relevant to this matter.

Date: *02.02.2026*

Place: *Shillong*



*[Signature]*  
**DEPONENT**  
 MEMBER SECRETARY  
 Meghalaya State Pollution Control Board  
 Shillong

SOLEMNLY AFFIRMED BEFORE ME THIS DAY  
 ON *2/2/26* THE DEPONENT IS IDENTIFIED BY *P.S. Baneh*  
 I CERTIFY THAT THE CONTENTS OF THE AFFIDAVIT  
 ARE READ ORDER AND EXPLAINED TO THE  
 DEPONENT WHO VERIFIED THE SAME BEFORE ME

*[Signature]*  
 J. F. BLAH  
 NOTARY  
 East Khasi Hills District  
 Government of Meghalaya

(55) **ANNEXURE- R/1**  
**Meghalaya State Pollution Control Board** (87) **5**

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



No. MSPCB/CDW-1/2017/2025-2026/ 87

Dated: Shillong, the 13<sup>th</sup> Nov, 2025

**REMINDER**

1. The Chief Executive Officer,  
Shillong Municipal Board,  
East Khasi Hills District,  
Meghalaya.
2. The Chief Executive Officer,  
Tura Municipal Board,  
Tura, West Garo Hills District  
Meghalaya.
3. The Chief Executive Officer  
Jowai Municipal Board  
West Jaintia Hills District  
Meghalaya.
4. The Chief Executive Officer,  
Resubelpara Municipal Board  
North Garo Hills District,  
Meghalaya.
5. The Chief Executive Officer,  
Williamnagar Municipal Board,  
East Garo Hills District  
Meghalaya.
6. The Chief Executive Officer,  
Baghmara Municipal Board,  
South Garo Hills  
Meghalaya.

Sub: Submission of Annual Report for Construction and Demolition Waste for the Financial Year 2024-2025 as per Construction and Demolition Waste Management Rules, 2016.

Ref: No. MSPCB/CDW-1/2017/2025-2026/81, dated Shillong, the 16<sup>th</sup> July, 2025.

Sir/ Madam,

With reference to the subject cited above, I am directed to remind that the Board is yet to receive the Annual Report on Construction and Demolition Waste Management Rules, 2016 for the Financial Year 2024-2025.

In view of above, you are hereby requested to kindly submit the Annual Return for the Financial Year 2024-2025 in **Form III** within **15 (Fifteen) days** to enable the Board to compile and file the same to the Central Pollution Control Board. Non-submission of the same amounts to violation of the Environmental Protection Act, 1986. The information may also be provided by email [megspcb@rediffmail.com](mailto:megspcb@rediffmail.com).

This is for your information and necessary action.

Enclosed: As stated.

Yours faithfully,

  
**Dr. G.H CHYRMANG, MFS**  
**MEMBER SECRETARY**  
Meghalaya State Pollution Control Board  
Shillong

Memo No. MSPCB/CDW-1/2017/2025-2026/ 87 - A

Dated: Shillong, the 13<sup>th</sup> Nov, 2025

Copy to:

1. The Director, Urban Affairs Department, Shillong for kind information and necessary action.

  
**MEMBER SECRETARY**

# Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



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By Registered Post

No. MSPCB/CDW-1/2017/2025-2026/ 81

Dated Shillong, the 6<sup>th</sup> July, 2025

1. The Chief Executive Officer,  
Shillong Municipal Board,  
Shillong, East Khasi Hills District
2. The Chief Executive Officer,  
Tura Municipal Board,  
Tura, West Garo Hills District
3. The Chief Executive Officer,  
Jowai Municipal Board,  
Jowai, West Jaintia Hills District
4. The Chief Executive Officer,  
Resubelpara Municipal Board,  
Resubelpara, North Garo Hills District
5. The Chief Executive Officer,  
Williamnagar Municipal Board,  
Williamnagar, East Garo Hills District
6. The Chief Executive Officer,  
Baghmara Municipal Board,  
Baghmara, South Garo Hills District

Sub: Submission of Annual Report for Construction and Demolition Waste for the financial year 2024-2025 as per Construction and Demolition Waste Management Rules, 2016

Sir/Madam,

With reference to the above, this is to inform that the Board is yet to receive the Annual Report on Construction and Demolition Waste Management Rules, 2016 for the financial year 2024-2025.

As such, you are hereby requested to kindly submit the Annual return for the Financial year 2024-2025 on construction and demolition waste management in **Form - III** to the Board by on or before 28<sup>th</sup> July, 2025 to enable this Board to compile & file the same to the Central Pollution Control Board. Information may also be provided by email [megspcb@rediffmail.com](mailto:megspcb@rediffmail.com).

This is for your information and necessary action.

Enclosed: As stated above.

Yours faithfully,

(Dr. G.H. CHYRMANG, MFS)  
MEMBER SECRETARY

Meghalaya State Pollution Control Board  
Shillong,

Memo. No. MSPCB/CDW-1/2017/2025-2026/81 -A  
Copy to:-

Dated Shillong, the 6<sup>th</sup> July, 2025

1. The Director, Urban Affairs Department, Shillong for kind information and needful.

O/C

MEMBER SECRETARY

(59) 825 ANNEXURE- R/2 7  
Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



NGT MATTER

No. MSPCB/CDW-1/2017/2025-2026/ 89

Dated Shillong, the 15<sup>th</sup> January, 2026.

**REMINDER-II**

1. The Chief Executive Officer,  
Shillong Municipal Board,  
East Khasi Hills District,  
Meghalaya.
2. The Chief Executive Officer,  
Tura Municipal Board,  
Tura, West Garo Hills District,  
Meghalaya.
3. The Chief Executive Officer  
Jowai Municipal Board  
West Jaintia Hills District,  
Meghalaya.
4. The Chief Executive Officer,  
Resubelpara Municipal Board  
North Garo Hills District,  
Meghalaya.
5. The Chief Executive Officer,  
Williamnagar Municipal Board,  
East Garo Hills District,  
Meghalaya.
6. The Chief Executive Officer,  
Baghmara Municipal Board,  
South Garo Hills District,  
Meghalaya.

**Sub: Submission of Annual Report for Construction and Demolition Waste for the Financial Year 2024-2025 as per Construction and Demolition Waste Management Rules, 2016.**

Ref: No. MSPCB/CDW-1/2017/2025-2026/81, dated Shillong, the 16<sup>th</sup> July, 2025.  
No. MSPCB/CDW-1/2017/2025-2026/87, dated Shillong, the 13<sup>th</sup> Nov, 2025.

Sir/ Madam,

With reference to the subject cited above, I am directed to remind that the Board is yet to receive the Annual Report on Construction and Demolition Waste Management Rules, 2016 for the Financial Year 2024-2025.

It may be noted that there is a pending court hearing for the case *OA No. 1271/2024 of Shri Khroo L Pariat vs The State of Meghalaya & Ors* in the Hon'ble NGT Principal Bench on the 04<sup>th</sup> February, 2026 for which the Board needs to compile and present the data to the Court.

In view of above, you are hereby directed to kindly submit the Annual Return for the Financial Year 2024-2025 in **Form III** within **7 (Seven) days** to enable the Board to do the needful. Non-submission of the same amounts to violation of the Environmental Protection Act, 1986. The information may also be provided by email [megspcb@rediffmail.com](mailto:megspcb@rediffmail.com).

This is for your kind information and necessary action.

Yours faithfully,

  
**Dr. G.H CHYRMANG, MFS**  
**MEMBER SECRETARY**  
Meghalaya State Pollution Control Board  
Shillong

# Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



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Memo No. MSPCB/CDW-1/2017/2025-2026/89 - A Dated Shillong, the 15<sup>th</sup> January, 2026.

Copy to:

1. The Director, Urban Affairs Department, Shillong for kind information and necessary action.
2. The Legal Branch, MSPCB for information.

  
MEMBER SECRETARY

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**I.A. 691/2025 IN, O.A No. 1271/2024 Shri Khroo L Pariat. Vs. State of Meghalaya & Ors.**

1 message

---

**amit singh** <semasingh.office@gmail.com>

Mon, Feb 2, 2026 at 5:25 PM

To: mscb.cpcb@nic.in, "ro.nez.shil@gmail.com" <ro.nez.shil@gmail.com>, Jerold Hollis Nengnong <memsecy.spbcmeg@gov.in>, "CEO123JMB@gmail.com" <CEO123JMB@gmail.com>, "thakursumit79@gmail.com" <thakursumit79@gmail.com>, Avijit Mani Tripathi <avijitmani@gmail.com>

Dear Sir,/Madam

Kindly Find attached scanned copy of Affidavit being e- filed on behalf of Respondent No. 5, Meghalaya State Pollution Control Board. which is being served in advance copy as proof of service.

Thanking you.

Best Regards,  
Ms. K. Enatoli Sema Adv.

(Clerk)  
Rahul 7503630697

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Office of Mr Amit Kumar Singh & Ms.K.Enatoli Sema,  
Advocates-on-Record,  
House No.60,  
High Court Judges Colony,  
H.G-03,  
Sector 105,  
Noida -201301.  
U.P.  
Mobile + 91 9818139636.  
Phone (0120) 4926002

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